

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 787 of 2019**

**IN THE MATTER OF:**

**Alchemist Asset Reconstruction  
Company Limited**

**...Appellant**

**Versus**

**Gian Chand Narang & Anr.**

**...Respondents**

**Present:**

**For Appellant :           Mr. Kunal, Advocate**

**For 1<sup>st</sup> Respondent:   Mr. Abhishek Anand, Advocate**

**O R D E R**

**09.08.2019**       Advocate Mr. Kunal, appearing on behalf of the Appellant submits, on instructions by the counsel for the Appellant and the Appellant, that in view of the recent development nothing survives in the appeal.

In view of the same no further order is required to be passed. The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc